

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ISHH RAJ SILICON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ISHH RAJ SILICON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/01/2019
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC - Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14290RJ2019PTC063748
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 204/29, Near To Raja Kothi School Rashan Dukan, Gulab Bari, Ajmer, Ajmer, Rajasthan, India, 305001
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 12.12.2025 (order received on 13.12.2025)
7.	Estimated date of closure of insolvency resolution process	10 th June 2026 (subject to any further extension in accordance with Section 12 of the Insolvency and Bankruptcy Code, 2016)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Kamal Kumar Jadwani IBBI/IPA-001/IP-P-02786/2022-2023/14259
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 605, Wing-B, Sadguru Complex II (A-B), Film City Road, Goregaon East, Adjacent to Satellite Tower, Mumbai Suburban, Maharashtra, 400063 Email: kamaljadwani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	10, Centre Point, 1St Floor, World Trade Centre, Centre-1 Building, Cuffe Parade, Mumbai, Maharashtra, 400005 Process Email id: ishhraj.cirp@gmail.com
11.	Last date for submission of claims	26 th December, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of a corporate insolvency resolution process of the ISHH RAJ SILICON PRIVATE LIMITED on 12.12.2025 (order received on 13.12.2025).

The creditors of ISHH RAJ SILICON PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 26.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Copy of Claim forms can be downloaded from <https://www.ibbi.gov.in/home/downloads> or sending an email to IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CA. Kamal Kumar Jadwani

IBBI/IPA-001/IP-P-02786/2022-2023/14259

(Interim Resolution Professional)

In the Matter of ISHH RAJ SILICON PRIVATE LIMITED

AA1/14259/02/300626/108363 (AFA VALID UPTO 30-06-2026)

Date: 14/12/2025

Place: Mumbai